

D.YEDUKONDALU
REGISTRAR(IT-cum-CPC)



AMARAVATI
Dt:30.01.2026

ROC.No.146/2022-CPS

To
The Advocate Associates, Firms,
And Co, Company, Solicitors,
Consultants High Court of Andhra
Pradesh,
Amaravati.

Sir/Madam,

Sub: HIGH COURT – COMPUTER SECTION – Requested to submit required documents/information including Mobile numbers or email IDs of Law Firms, Associates, etc – Regarding.

Ref: High Court Guidelines dated 09.12.2024 hosted on the official website for obtaining the Advocate Code.
https://aphc.gov.in/docs/5_20241216035027.pdf

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I invite your attention to the subject and reference cited above.

I am to inform you that the Computer Section has not received the required documents of your Associates, Firms, And Co, Company, Solicitors, Consultants, etc., despite several reminders from the Computer Section.

Therefore, you are hereby informed to submit the required documents, as shown in the **Annexure**, on or before **04.02.2026**, failing which, the **Advocate codes** of your Associates, Firms, And Co, Company, Solicitors, Consultants etc., **will be frozen** without any further notice till the documents are submitted.

Please treat this matter as urgent.

Yours sincerely

D
YEDUKONDALU
REGISTRAR (IT-cum-CPC)

Digitally signed by D
YEDUKONDALU
Date: 2026.01.30
11:12:08 +05'30'

Encl:Annexure.

D.YEDUKONDALU
REGISTRAR (IT-cum-CPC)



AMARAVATI
Dt:21.01.2026

ROC. No.146/2022-CPS

To,
The Advocate Associates, Firms,
And Co, Company, Solicitors, Consultants
High Court of Andhra Pradesh,
Amaravati.

Sir/Madam,

Sub: HIGH COURT – COMPUTER SECTION – Requested to submit required documents/information including Mobile numbers or email IDs of your Firms – Regarding.

Ref: High Court Guidelines dated 09.12.2024 hosted on the official website for obtaining the Computer Code.
https://aphc.gov.in/docs/5_20241216035027.pdf

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I invite your attention to the subject and reference cited above.

I am to inform you that the Computer Section has not received the required documents of your Associates, Firms, And Co, Company, Solicitors, Consultants etc., despite several reminders from the Computer Section.

Therefore, you are hereby informed to submit the required documents, as shown in the Annexure on or before **27.01.2026**, failing which, the **Advocate codes** of your Associates, Firms, And Co, Company, Solicitors, Consultants etc., **will be frozen** without any further notice till the documents are submitted.

Please treat this matter as urgent.

Yours sincerely

D

YEDUKONDALU

REGISTRAR (IT-cum-CPC)

Digitally signed by D
YEDUKONDALU
Date: 2026.01.21 15:41:38 +05'30'

Encl: Annexure.

To
M/s _____
Email ID: _____
Mobile No.: _____
Computer Code: _____

Amaravati,
Dated: 22-12-2025.

Dear Sir/Madam,

Sub:-HIGH COURT – COMPUTER SECTION - Request for submission of required documents of your firm – Regarding.

Ref:-High Court Guidelines dated 09.12.2024 hosted on the official website for obtaining the Computer Code.

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Kindly refer to the subject and reference cited above.

As directed, you are requested to submit the following required documents to the Section Officer, Computer Section, High Court of Andhra Pradesh at Amaravati on or before **06-01-2026** during office hours and obtain proper acknowledgement for the same.

Sl.No.	Description	Remarks
1	A Copy of the Registration Certificate of the firm, issued by the Registrar of Firms:	
2	The Copy of the Partnership deed	
3	The self attested copies of the enrollment certificates of all the partners in the firm; issued by the Bar Council of Andhra Pradesh at Amaravati.	
4	The identity cards of all the partners in the firm issued by the Bar Council of the State of Andhra Pradesh, Amaravati.	

Further, it is informed that the documents submitted by the respective firms will be placed before the concerned committee for consideration.

Therefore, you are requested to submit the said documents, duly self-attested, within the time prescribed above, to enable Registry to take necessary steps.

Yours faithfully,


22/12/25
Section Officer,
Computer Section,
Mobile No.7901625303

ANNEXURE

<u>Sl.No.</u>	<u>Description</u>	<u>Remarks</u>
1	A Copy of the Registration Certificate of the firm, Issued by the Registrar of Firms.	
2	The Copy of the Partnership deed	
3	The self Attested Copies of the enrollment certificates of all the partners in the firm; issued by the Bar Council of Andhra Pradesh at Amaravati	
4	The identity cards of all the partners in the firm issued by the Bar Council of the State of Andhra Pradesh, Amaravati	


30/1/26
Section Officer
Computer Section